## GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

STARRED QUESTION NO:352
ANSWERED ON:14.12.2009
SPECIAL CENTRAL ASSISTANCE
Mahato Shri Narahari;Roy Shri Nripendra Nath

## Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the quantum of Special Central Assistance (SCA) provided and utilised during the Tenth Five Year Plan under the Scheduled Castes Sub Plan (SCSP);
- (b) whether the SCA continues in the Eleventh Five Year Plan;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether some States have defaulted in the implementation of the above scheme; and
- (e) if so, the action taken against such States in this regard?

## **Answer**

## MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT(MUKUL WASNIK)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 352 for 14.12.2009 regarding Special Central Assistance.

(a) The amount of Special Central Assistance released during Tenth Five Year Plan (2002-03 to 2006-07), and its utilization, as reported by State Governments, is given below:

Total Amount Released: Rs. 2078.8 Cr.

Total Amount Utilised: Rs.2318.1 Cr.

The amount utilized includes expenditure out of unspent balance remaining with State Governments from before the Tenth Plan period.

- (b) Yes Sir.
- (c) Special Central Assistance (SCA) is given to State Governments/UT Administrations as an additive to their Scheduled Castes Sub Plan (SCSP), for the following objectives:
- (i) to give a thrust to family oriented schemes of economic development of Scheduled Castes below the poverty line.
- (ii) infrastructure development in villages with more than 50% SC population.
- (d) Delhi, Goa, and Manipur could not get any SCA during 2007-08 and 2008-09, and Uttarakhand and Puducherry during 2008-09.
- (e) The matter has been taken up with the concerned States Govts./UT Administrations for appropriate action.